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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

AT HYDERABAD

O.A.No.285 OF 1999.

DATE OF ORDER:23-2-1999.

BETWEEN:

Y.Siva Reddy.

.....Applicant

and

1. The General Manager,
Ordnance Factory Estate,
Eddumailaram, Medak District.

2. The District Employment Officer,
Medak at Sanga Reddy.

.....Respondents

COUNSEL FOR THE APPLICANT :: Mr.S.Lakshma Reddy

COUNSEL FOR THE RESPONDENT:: Ms.Shama

CORAM: Mr. P. Naseem Rao,

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

AND

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

: O R D E R :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

Heard Ms.Laxmi for Mr.S.Lakshma Reddy, learned
Counsel for the Applicant and Ms.Shama, learned Standing
Counsel for the Respondents.

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2. The applicant is an aspirant for the post of Lower Division Clerk under R-1. Respondent No.1 had approached Respondent No.2 for sponsorship of the candidates for above post, vide Employment Notification No.1999/0001/00, dated:9-1-1999. It is stated that the name of the applicant has not been sponsored.

3. Hence, he has filed this OA to consider his case also for the post of Lower Division Clerk notified by the respondents through Notification No.1999/0001/00, dated:9-1-1999, and for a consequential direction to the respondents to receive the application of the applicant and consider his case for appointment to the post of Lower Division Clerk alongwith other candidates sponsored through the Employment Exchange pursuant to the notification dated:9-1-1999.

4. In view of the direction of the Supreme Court reported in 1996(6)SCC,P.216 in THE EXCISE SUPERINTENDENT, MALKAPATNAM, KRISHNA DISTRICT VS K.B.N.VISHWESHWAR RAO & OTHERS, the case of the applicant should also be considered, if he submits the application ⁱⁿ atleast a week earlier to the start of the Selection either written or viva-voce.

5. The OA is disposed of at the admission stage itself. No costs.


(B.S.JAI PARAMESHWAR)

MEMBER(JUDL)

23/2/99


(R.RANGARAJAN)

MEMBER(ADMN)

Dated: this the 23rd day of February, 1999

Dictated to steno in the Open Court

DSN


Amulya
23/2/99